

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH  
NEW DELHI

OA 1683/96

New Delhi this the 2<sup>nd</sup> day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Income Tax Canteen Karamchari Association  
through its Secretary; Sh. Vinod Kumar  
S/o Sh. Chaman Lal,  
R/o 3/226, Kichripur, Delhi-91

2. Sh. Pradeep Singh Bhandari  
s/o Late Shri Vir Singh Bhandari

3. Shri Suresh Arya,  
s/o late Shri Ram Lal Arya,  
Both Daily Wagers, Income Tax Canteen,  
Central Revenue Building, I.P. Estate,  
Central Revenue Building, N/Delhi.

(None for the applicants) ... Applicants

Vs.

1. Chief Commissioner of Income Tax-I  
Income Tax Department, Central Revenue Building,  
New Delhi.

(By Advocate Shri V.P. Uppal) ... Respondent

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the applicants, even on the second call.

The applicants have also not filed any rejoinder to the reply filed by the respondents. The respondents have raised a preliminary objection that no resolution of the Canteen Association has been passed authorising its Secretary to file the present O.A. This preliminary objection is sustained and the application is liable to be dismissed on this ground alone as well as for non prosecution. Apart from this, I find no merit in this application as admittedly the applicants are already working in the Canteen and their claim for appointment and regularisation in any other post has not been substantiated by any material on record.

2. Therefore, for the reasons given above, this OA is dismissed. No order as to costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

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